

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 1332
For answer on 14/03/2017

Monitoring of Private Partners in PPP projects

1332. **SHRI DILIPBHAI PANDYA:**

Will the Minister of FINANCE be pleased to state:

- (a) the total number and the details of Public Private Partnership (PPP) projects in place for the last three years including the current year till date;
- (b) whether Government has planned or is Planning to introduce legislation to bring the accounts of PPP projects directly under the sectorial regulators;
- (c) if so, the details thereof; and
- (d) if not, the details of mechanisms Government has evolved or is going to evolve to monitor the private partner in PPP who use public funds to deliver services?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI ARJUN RAM MEGHWAL)

- (a-d) PPP projects are being undertaken by different Sponsoring Authorities at Central, State and Local Body level and data is not maintained centrally. Special Purpose Vehicle (SPV) concessionaires are governed by the requirements of the Companies Act 2013, including for audit of books of account. As per Scheme and Guidelines for Financial Support to PPP in Infrastructure approved by Cabinet, the Lead Financial Institution (LFI) is responsible for regular monitoring and periodic evaluation of project compliance with agreed milestones and performance levels, including for disbursing viability gap funding. Where applicable, payments by Authority, after all due deductions, are operated through escrow accounts which would also require deposit of inflows and receipts by the concessionaire. Monitoring of the account is by the escrow bank.